The prices of petrol and diesel since 2017-18 are available at the website of Petroleum Planning and Analysis Cell (PPAC) *i.e.* www.ppac.org.in. and the prices of domestic LPG and PDS Kerosene are available at the website of IOCL *i.e.* www.iocl.com.

## Promotion of clean fuel in Jharkhand

1394. SHRI MAHESH PODDAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that Jharkhand is lying far behind national average of using the clean fuel by households;
  - (b) if so, the details thereof; and
- (c) the details of the steps Government would take to bring Jharkhand in the mainstream of using the clean fuel, especially in rural areas?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) In order to provide clean cooking fuel to every poor household in the country including the State of Jharkhand, the Government has implemented Pradhan Mantri Ujjwala Yojana (PMUY) w.e.f. 01.05.2016 under which a deposit free LPG connection is given to a poor household subject to fulfilling terms and conditions. As on 27.06.2019, Oil Marketing Companies have released more than 29.15 lakh new LPG connections under PMUY in the State of Jharkhand. Subsequent to implementation of PMUY, the LPG coverage in the State of Jharkhand has gone up to 70.7% (as on 01.06.2019) compared to 27.9% (as on 01.04.2016). The national average of LPG coverage as on 01.06.2019 is 94.2%.

## Revenue loss to Rajasthan due to actions of M/s Cairn Energy

1395. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government of Rajasthan has requested Central Government to take action against M/s Cairn Energy which has renegued on the condition of year 2009 that it will keep point of sale of crude extracted from Rajasthan in that State only;
  - (b) if so, the details thereof;
  - (c) whether Government has taken any action against M/s Cairn Energy;
  - (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether loss of revenue to Rajasthan due to point of sale not being in Rajasthan has been assessed; and

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(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (f) As per Production Sharing Contract (PSC) of the block RJ-ON-90/1, operated by Cairn India Limited, delivery point is the outlet flange of delivery facility which in this case is Barmer, Rajasthan. The crude produced from the block is being processed at Mangla Processing Terminal (MPT) in Barmer. However, PSC also provides that different delivery points may be established for sales to Government and other sales with approval of Government of India. In order to facilitate crude evacuation from the block, as there were no refining facilities in the state of Rajasthan, and after considering various options, Government approved laying of heated pipeline from Barmer to Salaya in Gujarat. Further, in 2009, Government had agreed to shift delivery point from Salaya to Bhogat terminal at Gujarat coast due to ecological consideration and nonfeasibility of delivery point at Salaya to facilitate the crude evacuation from Bhogat and set up additional delivery points at Radhanpur, Viramgram in Gujarat. Government of Rajasthan received ₹ 4230.00 crore (provisional) as Royalty and Central Government received ₹ 4798.00 (provisional) crore as Cess during financial year 2018-19. In the absence of refining facilities being available in Rajasthan, the Government had to agree to the delivery point of outside the State.

## Allocation and utilisation under SCSP

1396. PROF. MANOJ KUMAR JHA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether SCs/STs are allocated budget according to their population and how much budget is allocated during the year 2018-19 according to the Scheduled Castes Sub Plan (SCSP):
  - (b) how much of the allocated budget is used so far in this scheme;
- (c) whether there is any instance when the budget allocated under SCSP has been used for some other purpose/in other heads; and
  - (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): (a) and (b) As per recommendations of Dr. Narendra Jadhav Committee constituted by the erstwhile Planning Commission in 2010, the earmarking of funds for all the Central Ministries/Departments taken together should be at least 16.2% of the total plan outlay under SCSP and 8.2% of the total plan outlay under TSP.